NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP (IB) No. 251/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M.

Name of the Company Under Section		Rural Electrification Corporation LtdVs- Ferro Alloys Corporation Ltd. 7 IBC		
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1.	Rahul A	mady Adv.	Alloys (Cost).	California. 23.10.13
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ORDER

Ld. Advocate for the Resolution Professional, Ld. Counsel on behalf Ld. Counsel for the financial creditor, Ld. Counsel for the corporate debtor and Ld. Counsel on behalf of Rai Bahadur Shree Ram Co. Pvt. Ltd., promoter shareholders are present.

Bank has filed reply, which may be taken on record. Ld. Counsel for the RP, corporate debtor and promoters shareholders prayed that they may be permitted to file reply. Prayer is allowed. Reply may be filed by 02/11/2017 with copy in advance to the Ld. Advocate for the Bank.

Corporate debtor is further directed to submit the details whether the company is running and production is going on and whether payment of wages are made to employees. If not, then assess their requirements to run the company so that the company may be an ongoing concern.

List on 10/11/2017 for hearing.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

VLA Juband Richa

Member (J)